

**Bill No. 97 of 2024**

THE HIGH COURT OF KERALA (ESTABLISHMENT OF  
A PERMANENT BENCH AT PALAKKAD)  
BILL, 2024

By

SHRI V. K. SREEKANDAN, M.P.

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BILL

*to provide for the establishment of a Permanent Bench of the  
High Court of Kerala at Palakkad.*

BE it enacted by Parliament in the seventy-fifth year of the Republic of India as follows:—

1. (1) This Act may be called the High Court of Kerala (Establishment of a Permanent Bench at Palakkad) Act, 2024.

Short title and commencement.

5 (2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

Establishment of a  
Permanent Bench  
of High Court of  
Kerala at Palakkad.

2. There shall be established a Permanent Bench of the High Court of Kerala at Palakkad and such Judges of the High Court of Kerala, being not less than five in number, as the Chief Justice of that High Court may, from time to time nominate, shall sit at Palakkad in order to exercise the jurisdiction and power for the time being vested in that High Court at Ernakulam in respect of cases arising in the district of Palakkad and other districts falling in the Malabar region of Kerala and such other territories within that State as the President may by notification specify.

## STATEMENT OF OBJECTS AND REASONS

The principal seat of the Kerala High Court is at Ernakulam, which is situated at a distance of nearly 150 kilometres from Palakkad and more distance from other districts falling in the Malabar region of Kerala to Ernakulam.

Palakkad is the second most industrial district in the State of Kerala, having industrial units of both Central and State Governments, apart from private sector units. Palakkad is also the divisional headquarter of Southern Railways. In addition to the above, the density of the population in the district is also quite high as also in the neighbouring districts. Therefore, the litigations are bound to be quite high here. However, since the present seat of the High Court of Kerala is far away from here, the litigants are not able to pursue their legal cases as promptly as they should be. Even if the litigants manage to reach the present High Court at Ernakulam, after sparing their valuable time and money, it is not sure that the case will be heard on that day, the case is either postponed for many reasons or the sitting is cancelled in the absence of judges, and this way the litigations take years to come to a conclusion and this creates a question mark on our judicial system. Moreover, it is the duty of a State to make judicial system at the doorstep to provide justice to its citizens and to erase the saying that justice delayed is justice denied.

It will be, therefore, appropriate if a Bench of the High Court is established at Palakkad in the State of Kerala.

Hence this Bill.

NEW DELHI;  
*July 9, 2024.*

V. K. SREEKANDAN

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*(Shri V. K. Sreekandan, M.P.)*